

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 1846
TO BE ANSWERED ON 19.12.2022

Loss Making PSUs

1846. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of FINANCE be pleased to state:

- (a) whether a few Public Sector Undertakings (PSUs) are running into losses despite exemptions in excise duty, customs duty and various other concessions;
- (b) if so, the details thereof; and
- (c) the details of the financial exemptions and concessions provided during the last two years, PSU-wise?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(DR. BHAGWAT KRISHANRAO KARAD)

(a to c) The profitability of Central Public Sector Enterprises (CPSEs) depends on various factors that include demand and supply of finished goods and raw materials, prevailing market conditions, increase in revenue, decrease in expenses, stock valuation, etc. Tax concessions have been provided to CPSEs by the Finance Act 2021 for the purpose of disinvestment in the form of exemption of capital gains under section 47(viiaf) of the Income Tax Act, 1961 (the Act) for transfer of capital assets to another CPSE. Similarly, benefit of carry forward of loss has been provided for amalgamation of erstwhile CPSE on fulfilment of certain conditions under section 72A of the Act. As per information available, 59 CPSEs reported a total loss of ₹0.15 lakh crore during FY 2021-22 showing a decline of 37.82% in the overall loss as compared to previous year. The total profit of 188 profit making CPSEs during FY 2021-22 was ₹2.64 lakh crore showing an increase of 39.85% as compared to previous financial year.
